

Seventeenth Loksabha

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Title: Need to bring a legislation to regulate hate speech and harmful contents on online platforms.

SHRI GAURAV GOGOI (KALIABOR): Sir, online platforms like, Facebook, Twitter, and WhatsApp had started with a noble intention of building communities, reaching out to long lost families and friends. Now-a-days, they are left unchecked and unmonitored. People are leaving these platforms because of the pile of abuses, insults and violent content which are heaped upon them. Women are the worst sufferers because they have been attacked viciously and no one is spared. Politicians, journalists, celebrities, sportsmen and hon. Members of Parliament as well are being attacked.

People are attacked online sometimes for their religion or sexual belief or their caste. Even though it is so violent, it inspires people to emulate it in their real lives. So seeing what is being shared on WhatsApp helps or inspires people to emulate it even though it is wrong.

So, I would request the Parliament of India to pass a law penalising online media companies if they do not remove hateful or misogynistic or violent content from their platforms within a span of 24 hours. Such a law has been passed by the Governments of France and Germany. It is our Parliament's responsibility and the Government's responsibility to protect every Indian person, especially, youth, women and minority online as well as on the streets of our country.

माननीय अध्यक्ष :

श्री दुष्यंत सिंह और

डॉ. निशिकांत दुबे को श्री गौरव गोगोई द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।